

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:928
ANSWERED ON:29.07.2005
FUNDS TO NATIONAL JUDICIAL SERVICE AUTHORITY
Jogi Shri Ajit

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government provide funds to National Judicial Service Authority (NALSA);
- (b) if so, the details of the funds allocated to NALSA during each of the last three years and current year;
- (c) the objective behind setting up of National Judicial Service Authority;
- (d) whether the said Authority has achieved its objective; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) Yes, Sir.

(b) The details of the funds allocated to National Legal Services Authority during the last three financial years and the current financial year are as under:

Financial year	Funds Allocated (Rs.)
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2002-03	6 Crores
2003-04	6 Crores
2004-05	5.98 Crores
2005-06	10 Crores

(c): Article 39 A of the Constitution provides for free legal aid to the poor and the weaker sections of the society. In order to achieve this objective, the National Legal Services Authority (NALSA) constituted under the Legal Services Authorities Act, 1987, aims at establishing a nation-wide network for providing free and competent legal services to the weaker sections of the society so that opportunities for securing justice may not be denied to any citizen by reason of economic or other disabilities. Organizing Lok Adalats for speedy disposal of cases is also one of the objectives of NALSA.

(d) & (e): National Legal Services Authority is monitoring and evaluating the implementation of the Legal Aid Schemes and Programmes in the country and is taking appropriate measures for spreading legal literacy, and legal awareness and is also organizing legal aid awareness camps and Lok Adalats. NALSA is also formulating policies and schemes and also guides the State Legal Services Authorities in order to achieve the aims and objectives of the said Act.

State Legal Services Authorities which are constituted throughout the country have been organizing Lok Adalats for speedy settlement of cases through the process of conciliation and mediation between the parties. It has proved to be very popular in providing a speedier system of administration of justice. NALSA has been able to achieve its objectives to a substantial extent.